

about the ex-servicemen. Of course, ex-servicemen are included if they are physically handicapped. If they are not physically handicapped, of course they have to come on merit.

So far as the question of considering the sportsmen is concerned, I think this is a suggestion for action. However, the general category is only up to 30 per cent ; already there is a reservation up to 70 per cent. Therefore, in the light of the total reservation, this question has to be viewed.

MR. SPEAKER : Shrimati Pulrenu Guha. Next question.

SHRI RAJESH PILOT : I want to ask a supplementary on that question.

MR. SPEAKER : We have passed that.

SHRI RAJESH PILOT : It is a very important question ; I was raising the hand, you did not see. It is important.

MR. SPEAKER : May be ; that I agree with you.

Employment of Persons in Oil Drilling Work at Midnapore, West Bengal

* 561. SHRIMATI PHULRENU GUHA : Will the Minister of PETROLEUM be pleased to state :

(a) whether drilling for oil is going on in Nandigram of district Midnapore in West Bengal ;

(b) if so, the type of persons getting jobs there ; and

(c) whether the people whose land is acquired are getting priority for jobs ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM

(SHRI NAWAL KISHORE SHARMA) :
(a) No, Sir.

(b) and (c) ; Do not arise.

SHRIMATI PHULRENU GUHA : We are not able to understand why the answer to the question is "No" in the first part of the answer, because drilling is going on. We are getting reports also from the papers and from the officials as to how much drilling was done. Why is the answer in the negative, I am not able to understand.

SHRI INDRAJIT GUPTA : He has not got the reports from the papers, though you might have got.

SHRI SATYAGOPAL MISRA : You are correct. Drilling work is going on.

SHRIMATI PHULRENU GUHA : Drilling is going on. All my friends from Midnapore will agree with me.

PROF. MADHU DANDAVATE : It is underground drilling

MR. SPEAKER : Can drilling be above ground ?

SHRI NAWAL KISHORE SHARMA : It looks as though there is some confusion regarding the drilling going on in Midnapore district. The question is specific and it is only with regard to Nandigram. Therefore, the reply is that so far as Nandigram is concerned, there is no drilling going on and therefore the reply is in the negative. Of course, in Midnapore district there are some places where drilling is going on. Therefore, that may be the reason for some confusion.

SHRI SATYAGOPAL MISRA : Nandigram is within my constituency. I have seen with my own eyes that drilling is going on there.

SHRIMATI PHULRENU GUHA : Yes ; drilling is going on there.

SHRI NARAYAN CHOUBEY : Actually, drilling is taking place in Nandigram, and the Hon. Minister says that drilling is taking place in some places in Midnapore district.

AN. HON. MEMBER : It may not be on record.

MR. SPEAKER : That drilling is not going on paper at least. Have you to say anything ?

SHRI NAWAL KISHORE SHARMA : I have nothing to say. Whatever I have to say, I have submitted.

MR. SPEAKER : If the Minister sticks to his answer what can I do ?

SHRI NARAYAN CHOUBEY : Then we have to move a privilege motion.

SHRIMATI PHULRENU GUHA : Can the Hon. Minister let us know which are the other places where drilling is going on ? (*Interruptions*)

MR. SPEAKER : Order, order. Let us listen.

SHRI NAWAL KISHORE SHARMA : With regard to the other places where this exploratory drilling is going on, I require notice. (*Interruptions*)

The question was only with regard to Nandigram and therefore the information which is available with me is with regard to Nandigram. If they want further information I require notice. I would certainly give and also come forward to supply the information as required by the Hon. Member.

MR. SPEAKER : The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

[*English*]

Interim Report of Jaswant Singh Commission

*549. SHRI D. K. NAIKAR : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government have appointed Justice Jaswant Singh Commission to go into the question of establishment of permanent benches of High Courts in cases where State have made requests in this regard ; if so, when its reports is likely to be submitted ; and

(b) whether Government have asked the Commission for any interim report ?

THE MINISTER OF LAW AND JUSTICE (SHRI A. K. SEN) : (a) Yes, Sir. The Commission has been asked to submit its report on or before 30th April, 1985.

(b) No, Sir.

Recession in Refrigeration Industry

*551. PROF. RAMKRISHANA MORE : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether the refrigeration industry is facing recession ;

(b) if so, the causes thereof ; and

(c) the remedial steps being taken by Government to give relief ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) No, Sir.

(b) and (c) : Do not arise.

New Licences for Light Commercial Vehicles and Fuel Efficient Passenger Cars

*554. SHRI PRATAP BHANU SHARMA : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :